

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 52294 Of 2019

[Arising out of Order-in-Appeal No. BHO-XCUS-001-APP-015-18-19 dated 29.04.2019 passed by the Commissioner (Appeals) of CGST & Central Excise-Bhopal]

M/s SSK Devon Private Limited

FG Deen Dayal, Nagar, Bhind Road
Gwailor (M.P.)

: Appellant

Versus

**Commissioner of Central Goods, Service
Tax and Central Excise, Customs, Bhopal-III**

178, Bhagya Bhavan, M.P. Nagarzone-Bhopal, M.P

: Respondent

APPEARANCE:

None for the Appellant

Shri Anand Narayan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No. 50027/2025

Date of Hearing:01.01.2025

Date of Decision:01.01.2025

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.